## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).12563-12566/2022

(Arising out of impugned final judgment and order dated 13-07-2022 in CRLMC No.8523/2019, CRLMC No.8525/2019, CRLMC No.8536/2019 and CRLMC No.8537/2019 passed by the High Court of Kerala at Ernakulam)

X Petitioner(s)

**VERSUS** 

RAJESH KUMAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. IA No.187420/2022-EXEMPTION FROM FILING 0.T.)

Date: 17-01-2023 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Junais P., Adv.
Mr. Prasanth K., Adv.
For M/S. Lead Counsel, AOR

For Respondent(s) Mr. Bijo Mathew Joy, AOR Mr. Manu Krishnan G, Adv. Mr. Dinny Thomas, Adv.

> Mr. Harshad V.Hameed, Adv. Mr. Dileep Poolakkot, Adv. Mr. Ashly Harshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent No.1 seeking an adjournment of two weeks to file counter affidavit, let these matters be listed after two weeks.

The respondent – State may also file its counter affidavit, meanwhile.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)